

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 257/MP/2022

Subject : Petition under Section 142 and 146 of the Electricity Act, 2003 for issuing necessary directions against the Respondents for non-compliance of the order dated 29.9.2017 of this Commission in Petition no. 15/MP/2016 and initiating penal action against the Respondents.

Petitioner : Rajasthan Steel Chambers

Respondents : SLDC & Ors.

Date of Hearing : **5.12.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand K. Ganesan, Advocate, RSC
Ms. Aishwarya Subramani, Advocate, RSC
Ms. Harsha V Rao, Advocate, RSC
Shri Pradeep Mishra, Advocate, SLDC
Shri Manoj Kr. Sharma, Advocate, SLDC
Shri Rohil Pandit, Advocate, AVVNL

Record of Proceedings

During the hearing the learned counsel for the Petitioner submitted that in compliance with the Commission's order dated 29.9.2017 in Petition No.15/MP/2016, the Respondent Rajasthan SLDC, had finalized the accounts of the members of the Petitioner Association viz., M/s Jagadmba TMT Mills Pvt. Ltd. and M/s Shree Jindal Tor (India) Ltd. He, however, submitted that the Respondent AVVNL has not refunded the amounts of Rs 56.24 lakhs and Rs.1.11 crore respectively, to these entities. Accordingly, the learned counsel prayed that directions may be issued to the Respondent AVVNL for payment of the said amounts.

2. The learned counsel for Respondent No. 1, Rajasthan SLDC submitted that in compliance with the Commission's order dated 29.9.2017, it had finalised the UI accounts and vide letter dated 23.5.2018, communicated the same to the Respondent AVVNL for payments.

3. The learned proxy counsel for the Respondent AVVNL prayed for an adjournment on the ground of the non-availability of the arguing counsel. Though this request was not opposed by the learned counsel for the Petitioner, he submitted that the matter may be listed at an early date.



4. Considering the request of the learned proxy counsel for Respondent AVVNL and as a last opportunity, the Commission adjourned the matter. The Commission also observed that no further adjournment will be permitted in the matter.
5. The Petition shall be listed for hearing on **10.1.2024**.

By order of the Commission

Sd/-

**(B. Sreekumar)
Joint Chief (Law)**

